IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

Appeal No.214/2017

IN THE MATTER OF:

Tactical Value Technology Solutions Pvt. Ltd.

Applicant/petitioner

Vs.

Registrar of Companies

. Respondent

Order under Section 252 of the Companies Act

Order delivered on 24.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner

Ms. Barkha, Practicing Company Secretary

For the Respondent

Ms. Lakshmi Gurung, standing Counsel for

Income Tax (Dept.

ORDER

The Income Tax Department is a necessary and proper party and therefore, we implead Union of India, Ministry of Finance, Department of Revenue through ITO (Ward/Circle) No. 16(1), New Delhi (PAN card number 'AACCT4519L' of appellant company) as party-respondent No. 2.

Amended memo be filed by the appellant within two days.

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Notice of the appeal.

A copy of the appeal has already been served on respondent No. 1. Let two copies of the paper book be served on Ms. Lakshmi Gurung, learned standing counsel for Income Tax Department-added respondent No. 2.

Reply be filed by the respondents within four weeks with a copy in advance to the learned counsel for the appellant.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the other side.

List for further consideration on 15.01.2018.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPÁ KRISHAN) MEMBER(TECHNICAL)

Sd1-

24.11.2017 VINEET